



Government of Jammu and Kashmir
Civil Secretariat: Social Welfare Department
Srinagar/Jammu.

Notification,

Srinagar, the 18th July, 2016

SRO 230 .- In exercise of the powers conferred by section 23 of Jammu and Kashmir Reservation Act, 2004 and other relevant provisions of law governing the subject, the Government hereby directs that, in Annexure "B" of the Jammu and Kashmir Reservation Rules, 2005, following amendments shall be made; namely:

In Tehsil and District Samba:

- a) For the entry appearing against Patwar circle Dagora, the following shall be substituted.
 1. Dagore; and
- b) For the entries appearing at S. No. 2 and 3 against Patwar circle Souram, the following shall be substituted; namely:-
 2. Khabbal.
 3. Behian.

By order of the Government of Jammu and Kashmir.

Sd/-

(Sarita Chauhan), IAS


Commissioner/Secretary to Government.

No: SWE/BCC/09/2011

Dated: 18 -07-2016

Copy to the:

01. Financial Commissioner, Planning Dev. and Monitoring Department.
02. Financial Commissioner (Revenue), J&K, Srinagar.
03. Principal Secretary to Hon'ble Governor.
04. Principal Secretary to Hon'ble Chief Minister.
05. All Principal Secretaries/ Commissioner/ Secretaries to Government.
06. Divisional Commissioner Jammu.
07. All Deputy Commissioners.
08. Secretary State Commission for Backward Classes.
09. Secretary Public Service Commission/Legislative Assembly/ Legislative Council/ Service Selection Board, J&K, Srinagar.
10. Director Information, J&K Srinagar.
11. Special Assistant to Hon'ble Minister for Social Welfare/HMOS, Social Welfare.
12. PS to Commissioner/Secretary to Govt, Social Welfare Department.
13. General Manager Government Press for publication in the Govt Gazette.
14. Stock file


(Farooq Ahmad Malik)
Under Secretary to Government